

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY
PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, 22nd December, 2008.

G.S.R. 868 (E). – In exercise of the powers conferred by sub-section (1) of section 642 read with section 610B of the Companies Act, 1956 (1 of 1956), the Central Government hereby makes the following rules to amend the Companies (Central Government's) General Rules and Forms, 1956, namely: –

1. (1) These rules may be called the Companies (Central Government's) General Rules and Forms (Fifth Amendment) Rules 2008.
(2) These rules shall come into force from 11th January, 2009.
2. In the Companies (Central Government's) General Rules and Forms, 1956, in the Annexure 'A', -

(a) for Form 1, the following Form shall be substituted, namely:-

FORM 1

Application and declaration for incorporation of a company

[Pursuant to sections 33(1) and (2) of the Companies Act, 1956]

Note - All fields marked in * are to be mandatorily filled.

1. *Indicate Registrar of Companies (RoC) reference number for name approval (Service request number (SRN) of Form 1A)

2.(a) Name of the company

(b) *Type of the company New company (others) Section 25 company Part IX company Producer (Part IXA) company

(c) Whether the company is public or private Public Private

(d) *Category (e) *Sub-category

(f) Section 25 licence number

(g) *Whether the company is Having share capital Not having share capital

3. Name of the state in which the company is to be registered

4. Name of office of the Registrar of Companies in which the company is to be registered

5. Capital structure of the company, in case of company having share capital

(a) Authorised capital of the company

(in Rs.)

Break up of Authorised capital

Number of equity shares

Total amount of equity shares

(in Rs.)

Nominal amount per equity share

Number of preference shares

Total amount of preference shares

(in Rs.)

Nominal amount per preference share

(b) Subscribed capital of the company

(in Rs.)

Break up of Subscribed capital

Number of equity shares

Total amount of equity shares

(in Rs.)

Nominal amount per equity share

Number of preference shares

Total amount of preference shares

(in Rs.)

Nominal amount per preference share

6. Details of number of members, in case of company not having share capital

(a) Enter the maximum number of members

(b) Maximum number of members excluding proposed employee(s)

7. *Main division of industrial activity of the company

Description of the main division

8.*Enter the number of promoters (first subscribers to the Memorandum of association (MoA))

Particulars of promoters (first subscribers to the MoA)

*Category

*Director identification number (DIN) or Income-tax permanent account number (Income-tax PAN) or passport number or corporate identity number (CIN) or foreign company registration number (FCRN) or any other registration number

Pre-fill

*Name

Father's name Husband's name

Nationality

Date of birth (DD/MM/YYYY)

Occupation

Voter identity card number

Others (specify)

Permanent address

*Address Line I

Line II

*City

*State

*Pin code

*ISO country code

Country

Phone

Fax

e-mail ID

*Whether present address is same as the permanent address Yes No

Present address

*Address Line I

Line II

*City

*State

*Pin code

*ISO country code

Country

Phone

Fax

Number of shares subscribed

Total amount of shares subscribed (in Rs.)

If already a director or promoter of a company(s), specify details of such company(s) (In case director or promoter in more than three companies, attach separate sheet as an optional attachment)

Director	Promoter	CIN
<input type="checkbox"/>	<input type="checkbox"/>	<input type="text"/>

Name of the company

Director	Promoter	CIN
<input type="checkbox"/>	<input type="checkbox"/>	<input type="text"/>

Name of the company

Director	Promoter	CIN
<input type="checkbox"/>	<input type="checkbox"/>	<input type="text"/>

Pre-fill all

Name of the company

9. Particulars of payment of stamp duty

State or Union territory in respect of which stamp duty is paid

Type of document/ Particulars	Form 1	Memorandum of association	Articles of association	Others
*Total amount of stamp duty paid (in Rs.)	<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>
Mode of payment of stamp duty	<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>
Name of vendor or Treasury or Authority or any other competent agency authorised to collect stamp duty or to sell stamp papers or to emboss the documents or to dispense stamp vouchers on behalf of the Government				
Serial number of embossing or stamps or stamp paper or treasury challan number				
Registration number of vendor				
Date of purchase of stamps or stamp paper or payment of stamp duty (DD/MM/YYYY)	<input type="text"/>	<input type="text"/>	<input type="text"/>	<input type="text"/>
Place of purchase of stamps or stamp paper or payment of stamp duty				

10. Memorandum of association and Articles of association are submitted herewith.

Attachments

1. *Memorandum of association
2. *Articles of association
3. Annexure containing details of subscribers
4. No objection certificate in case there is change in promoters (first subscribers to the MoA)
5. Optional attachment(s) - if any

Attach

Attach

Attach

Attach

Attach

List of attachments

Remove attachment

Declaration

*I,

Son Daughter Wife of

do solemnly declare as under:

(i) *That I am

- An advocate of the supreme court or a high court who is engaged in the formation of the company.
- An attorney or pleader entitled to appear before a high court who is engaged in the formation of the company.
- A company secretary (in whole-time practice) in India who is engaged in the formation of the company.
- A chartered accountant (in whole-time practice) in India who is engaged in the formation of the company.
- A person named in the articles as a director, manager or secretary of the company.

(ii) And I, further declare that the particulars given above are true to the best of my knowledge and belief;

(iii) Form 18 and 32 are also being filed simultaneously;

(iv) I further confirm that I am duly authorised to submit this application; and that all the particulars mentioned above are as provided in the articles of association as subscribed by the subscribers of the company;

(v) That all the requirements of the Companies Act, 1956 and rules there under in respect of all the matters precedent in the registration of the company and incidental thereto have been complied with and I make this solemn declaration conscientiously believing the same to be true;

(vi) That the company has paid correct stamp duty as per applicable Stamp Act.

To be digitally signed by

A person named in the articles as director or manager or secretary of the company

Designation

DIN of the director; or

Income-tax PAN of the manager; or

Membership number, if applicable or income-tax PAN of the secretary

(secretary of a company who is not a member of ICSI, may quote his/ her income-tax PAN)

or

An advocate or attorney or pleader or company secretary or chartered accountant (in whole-time practice)

Income-tax PAN of the advocate or attorney or pleader

In case of a company secretary or chartered accountant (in whole-time practice), mention

Whether associate or fellow

Associate

Fellow

Membership number or certificate of practice number

For office use only:

This eForm is hereby registered

Digital signature of the authorising officer

(b) for Form 1A, the following Form shall be substituted, namely:-

FORM 1A

Application form for availability or change of name

[Pursuant to sections 20 and 21
of the Companies Act, 1956]

Note - All fields marked in * are to be mandatorily filled.

1. *Application for Incorporating a new company Changing the name of an existing company

Part A : Availability of name

2. Details of applicant

(a) *Director identification number (DIN) or Income-tax permanent account number (Income-tax PAN) or passport number

Pre-fill

(b) *Name

(c) *Occupation

(d) *Address

Line I

Line II

(e) *City

(f) *State

(g) *Pin code

(h) *ISO country code

(i) Country

(j) *e-mail ID

(k) Phone

(l) Fax

3.(a) *Type of company New company (others) Section 25 company Part IX company Producer (Part IXA) company

(b) *State whether the proposed company is public or private Public Private

(c) *State the category of proposed company

(d) *State the sub-category of proposed company

4. *Whether the proposed company is Having share capital Not having share capital

5. *Name of the state in which the proposed company is to be registered

6. *Name of office of the Registrar of Companies in which the proposed company is to be registered

7. Details of promoters (proposed first subscribers to Memorandum of association (MoA))

*Enter the number of promoters (proposed first subscribers to MoA)

I. *Category

*DIN or Income-tax PAN or passport number or corporate identity number (CIN) or foreign company registration number (FCRN) or any other registration number

Pre-fill

*Name

II. *Category

*DIN or Income-tax PAN or passport number or CIN or FCRN or any other registration number

Pre-fill

*Name

8. Proposed name of the company (Please give 6 names in order of preference)

(a) *

(b)

(c)

(d)

(e)

(f)

9. State the significance of the key or coined word(s), if any, in the proposed name(s) (in brief)

(a)

(b)

(c)

(d)

(e)

(f)

10. *Main objects of the proposed company to be included in its MoA (If the objects include banking, stock exchange, mutual fund etc., a copy of the in-principle approval of the appropriate authority should be enclosed)

11. *Whether the proposed name(s) is in consonance with the main objects Yes No

12 (a) *Whether the proposed name(s) are based on a registered trade mark or is the subject matter of an application pending for registration under the trade marks Act Yes No

(b) If yes, furnish particulars of trade mark or application

13.(a) Proposed authorised capital (in Rs.)

(b) Proposed authorised capital (in words)

14. *Particulars of proposed director(s) (specify information of two directors in case the proposed company is a private company or specify information of three directors in case the proposed company is a public company or specify information of five directors in case the proposed company is a producer company)

I. *DIN

Name

Father's name

Nationality Date of birth (DD/MM/YYYY)

Income-tax PAN Passport number

Voter identity card number

Present residential address

II. *DIN

Name

Father's name

Nationality Date of birth (DD/MM/YYYY)

Income-tax PAN Passport number

Voter identity card number

Present residential address

Part B: In case of change of name

15.(a) *CIN of company

Pre-fill

(b) Global location number (GLN) of company

16.(a) Name of the company

(b) Address of the registered office of the company

(c) *e-mail ID of the company

(d) Present authorised capital (in Rs.)

(e) Present authorised capital (in words)

(f) Maximum number of members

17.(a) *Whether the change in name requires change in main objects of the company Yes No

(b) *Reasons for change in name (in case of yes above, mention proposed main objects of the company)

Attachments

1. In case of change of name of an existing company, a copy of Board resolution

Attach

2. Trademark or authorisation to use trade mark, if the name of the company is based on trade mark or application for deed of assignment

Attach

3. If change is due to a direction received from the Central Government, then a copy of such direction

Attach

4. Optional attachment(s) - if any

Attach

List of attachments

Remove attachment

Verification

To the best of my knowledge and belief, the information given in this application and its attachments is correct and complete, and the proposed name does not infringe the trademark rights of any entity or person. I have gone through the provisions of the Companies Act, 1956, the rules and guidelines framed there under in respect of availability of name.

- I am a promoter (proposed first subscriber to the MoA) and I am also authorised by the other proposed first subscribers to sign and submit this application.
- I have been authorised by the Board of directors' resolution number dated (DD/MM/YYYY) to sign and submit this application.

To be digitally signed by

Applicant or Managing Director or director or manager or secretary of the company

*Designation

*DIN or Income-tax PAN or passport number of the applicant; or
DIN of the director or Managing Director; or
Income-tax PAN of the manager; or
Membership number, if applicable or income-tax PAN of the secretary (secretary of a company who is not a member of ICSI, may quote his/ her income-tax PAN)

Modify

Check Form

Prosecuting

Submit

For office use only:

Digital signature of the authorising officer

This e-Form is hereby approved

This e-Form is hereby rejected

Confirm submission

(c) for Form 2, the following Form shall be substituted, namely:-

FORM 2

Return of allotment

[Pursuant to section 75(1) of the Companies Act, 1956]

Note - All fields marked in * are to be mandatorily filled.

1.(a)* Corporate identity number (CIN) of company

Pre-fill

(b) Global location number (GLN) of company

2.(a) Name of the company

(b) Address of the registered office of the company

(c) *e-mail ID of the company

3. Shares allotted payable in cash

Number of allotments

Date of allotment

(DD/MM/YYYY)

	<input type="checkbox"/> Preference	<input type="checkbox"/>
Brief particulars in respect of terms and conditions, voting rights etc. of shares		
Number of shares allotted		
Nominal amount per share (in Rs.)		
Total nominal amount (in Rs.)		
Amount paid per share on application (excluding premium) (in Rs.)		
Total amount paid on application (excluding premium) (in Rs.)		
Amount due and payable per share on allotment (excluding premium) (in Rs.)		
Total amount paid on allotment (excluding premium) (in Rs.)		
Premium amount per share due and payable (if any) (in Rs.)		
Total premium amount due and payable (if any) (in Rs.)		
Premium amount paid per share (if any) (in Rs.)		
Total premium amount paid (if any) (in Rs.)		
Amount of discount per share (if any) (in Rs.)		
Total discount amount (if any) (in Rs.)		
Amount to be paid on calls per share (if any) (excluding premium) (in Rs.)		
Total amount to be paid on calls (if any) (excluding premium) (in Rs.)		

4. Shares allotted for consideration otherwise than in cash

Number of allotments

Date of allotment (DD/MM/YYYY)

	<input type="checkbox"/> Preference	<input type="checkbox"/> Equity
Brief particulars in respect of terms and conditions, voting rights etc. of shares		
Number of shares allotted		
Nominal amount per share (in Rs.)		
Total nominal amount (in Rs.)		
Amount to be treated as paid up on each share (in Rs.)		
Premium amount per share (if any) (in Rs.)		
Total premium amount (if any) (in Rs.)		
Amount of discount per share (if any) (in Rs.)		
Total discount amount (if any) (in Rs.)		
The consideration for which such shares have been allotted		
(a) Property and assets acquired		
Description		
Amount (in Rs.)		
(b) Goodwill		
Description		
Amount (in Rs.)		
(c) Services (give nature of services)		
Description		
Amount (in Rs.)		
(d) Other items (to be specified)		
Description		
Amount (in Rs.)		

Whether an agreement or contract is executed in writing for allotting shares for consideration otherwise than in cash Yes No

5. Bonus shares issued

- (a) Date of allotment (DD/MM/YYYY)
- (b) Number of bonus shares
- (c) Nominal amount per share (in Rs.)
- (d) Amount to be treated as paid up per share (in Rs.)

6. Capital structure of the company after taking into consideration the above allotment(s)

- (a) *Authorised capital of the company (in Rs.)
- Break up of Authorised capital
- *Number of equity shares Total amount of equity shares (in Rs.)
- Nominal amount per equity share
- *Number of preference shares Total amount of preference shares (in Rs.)
- Nominal amount per preference share
- Number of unclassified shares Total amount of unclassified shares (in Rs.)
- (b) *Issued capital of the company (in Rs.)
- Break up of Issued capital
- *Number of equity shares Total amount of equity shares (in Rs.)
- Nominal amount per equity share
- *Number of preference shares Total amount of preference shares (in Rs.)
- Nominal amount per preference share
- (c) *Subscribed capital of the company (in Rs.)
- Break up of Subscribed capital
- *Number of equity shares Total amount of equity shares (in Rs.)
- Nominal amount per equity share
- *Number of preference shares Total amount of preference shares (in Rs.)
- Nominal amount per preference share
- (d) *Paid up capital of the company (in Rs.)
- Break up of Paid up capital
- *Number of equity shares Total amount of equity shares (in Rs.)
- Nominal amount per equity share
- *Number of preference shares Total amount of preference shares (in Rs.)
- Nominal amount per preference share

7.(a) Date of passing the special resolution authorising issue under section 81 (DD/MM/YYYY)

(b) Service request number (SRN) of Form 23

8. *Whether complete list of allottees has been enclosed as an attachment.
In case No, then submit the details of all the allottees in a CD separately

Yes No

Attachments

1. Copy of the resolution authorising the issue of bonus shares

2. *List of allottees (separate list for each allotment, refer instruction kit for format)

3. Copy of the resolution for the issue of shares at a discount with a copy of the order of the Central Government

4. Copy of the contract or agreement, if any, for allotment of shares for consideration otherwise than in cash

5. Copy of Board or shareholders' resolution

6. Optional attachment(s) - if any

List of attachments

Verification

To the best of my knowledge and belief, the information given in this form and its attachments is correct and complete.

I have been authorised by the Board of directors' resolution number * dated * (DD/MM/YYYY) to sign and submit this form.

To be digitally signed by

Managing Director or director or manager or secretary of the company

*Designation

*Director identification number of the director or Managing Director; or Income-tax permanent account number (income-tax PAN) of the manager; or Membership number, if applicable or income-tax PAN of the secretary (secretary of a company who is not a member of ICSI, may quote his/ her income-tax PAN)

Certificate

It is hereby certified that I have verified the above particulars (including attachment(s)) from the records of

and found them to be true and correct. I further certify that all required attachment(s) have been completely attached to this form.

Chartered accountant (in whole-time practice) or Cost accountant (in whole-time practice) or

Company secretary (in whole-time practice)

*Whether associate or fellow Associate Fellow

*Membership number or certificate of practice number

For office use only:

This e-Form is hereby registered

Digital signature of the authorising officer

n

(d) for Form 5, the following Form shall be substituted, namely:-

FORM 5

Notice of consolidation, division, etc. or increase in share capital or increase in number of members

[Pursuant to sections 95, 97 or 94A(2) or 81(4) of the Companies Act, 1956]

Note - All fields marked in * are to be mandatorily filled.

1.(a) *Corporate identity number (CIN) of company

Pre-fill

(b) Global location number (GLN) of company

2.(a) Name of the company

(b) Address of the registered office of the company

(c) *e-mail ID of the company

3. *Purpose of the form

- Increase in share capital independently by company Increase in number of members
 Increase in share capital with Central Government order Consolidation or division etc.

4. In accordance with section 97 of the Companies Act, 1956, that by Ordinary Special resolution at the meeting of the members of the company held on (DD/MM/YYYY)

Service request number (SRN) of related Form 23

(a) The authorised share capital of the company has been increased from

Existing (in Rs.)

Revised (in Rs.)

Difference (addition) (in Rs.)

(b) (i) The number of members in the company has been increased from

Existing

Revised

Difference (addition)

(ii) Maximum number of members excluding past and present employee(s)

5.(a) In accordance with sub-section (3) of section 94(A) of the Companies Act, 1956, the authorised share capital of the company has been increased consequent upon an order dated (DD/MM/YYYY) of the Central Government under sub-section (4) of section 81 or sub-section (2) of section 94A of the Act upon an application made to it by (Enter the name of the financial institution)

for conversion of debentures loans into shares

Existing authorised capital (in Rs.)

Revised authorised capital (in Rs.)

Difference (addition) (in Rs.)

(b) A copy of the aforesaid order was received by the company from the Central Government on (DD/MM/YYYY)

6. The additional capital (taking into consideration the addition above) is divided as follows

(a) Number of equity shares Total amount of equity shares (in Rs.)

(b) Number of preference shares Total amount of preference shares (in Rs.)

Total addition (in Rs.)

7. The conditions (e.g. voting rights, dividend rights, winding-up rights, etc.) subject to which new shares have been issued, are as follows

8. Notice is hereby given that

In accordance with section 95 of the Companies Act, 1956, that the company has on (DD/MM/YYYY)

(a) Consolidated

(b) Converted

(c) Reconverted

(d) Subdivided

(e) Redeemed

--

(f) Cancelled

--

(g) Reclassified

--

9. Revised capital structure after taking into consideration the changes vide points 4, 5, 6 and 8 above

(a) Authorised capital of the company

(in Rs.)

--

Break up of Authorised capital

Number of equity shares

--

Total amount of equity shares (in Rs.)

--

Nominal amount per equity share

--

Number of preference shares

--

Total amount of preference shares
(in Rs.)

--

Nominal amount per preference share

--

Number of unclassified shares

--

Total amount of unclassified shares
(in Rs.)

--

(b) Issued capital of the company

(in Rs.)

--

Break up of Issued capital

Number of equity shares

--

Total amount of equity shares (in Rs.)

--

Nominal amount per equity share

--

Number of preference shares

--

Total amount of preference shares
(in Rs.)

--

Nominal amount per preference share

--

(c) Subscribed capital of the company

(in Rs.)

--

Break up of Subscribed capital

Number of equity shares

--

Total amount of equity shares (in Rs.)

--

Nominal amount per equity share

--

Number of preference shares

--

Total amount of preference shares
(in Rs.)

--

Nominal amount per preference share

--

(d) Paid up capital of the company (in Rs.)

Break up of Paid up capital

Number of equity shares Total amount of equity shares (in Rs.)

Nominal amount per equity share

Number of preference shares Total amount of preference shares (in Rs.)

Nominal amount per preference share

10. *Whether articles of association have been altered Yes No

11. Particulars of payment of stamp duty

State or Union territory in respect of which stamp duty is paid

Type of document/ Particulars	Form 5
*Total amount of stamps or stamp paper (in Rs.)	<input type="text"/>
Mode of payment of stamp duty	<input type="text"/>
Name of vendor or Treasury or Authority or any other competent agency authorised to collect stamp duty or to sell stamp papers or to emboss the documents or to dispense stamp vouchers on behalf of the Government	
Serial number of embossing or stamps or stamp paper or treasury challan number	
Registration number of vendor	
Date of purchase of stamps or stamp paper or payment of stamp duty	<input type="text"/> (DD/MM/YYYY)
Place of purchase of stamps or stamp paper or payment of stamp duty	

12. In case maximum stamp duty payable has already been paid, provide details of form(s) filed earlier (SRN or receipt number, form number, date of filing, amount of stamp duty paid)

Attachments

- 1. Proof of receipt of Central Government order
- 2. Altered memorandum of association
- 3. Altered articles of association
- 4. Optional attachment(s) - if any

List of attachments

Verification

To the best of my knowledge and belief, the information given in this form and its attachments is correct and complete.

I have been authorised by the Board of directors' resolution number* dated* (DD/MM/YYYY) to sign and submit this form.

I further declare that the company has paid correct stamp duty as per applicable Stamp Act.

To be digitally signed by

Managing Director or director or manager or secretary of the company

*Designation

*Director identification number of the director or Managing Director, or Income-tax permanent account number (Income-tax PAN) of the manager, or Membership number, if applicable or income-tax PAN of the secretary (secretary of a company who is not a member of ICSI, may quote his/ her income-tax PAN)

Certificate

It is hereby certified that I have verified the above particulars (including attachment(s)) from the records of

and found them to be true and correct. I further certify that all required attachment(s) have been completely attached to this form.

- Chartered accountant (in whole-time practice) or Cost accountant (in whole-time practice) or
- Company secretary (in whole-time practice)

*Whether associate or fellow Associate Fellow

*Membership number or certificate of practice number

For office use only:

This e-Form is hereby registered

Digital signature of the authorising officer

[F. No. 1/9/2008 CL.V]

Jitesh Khosla,
Joint Secretary.

Note: The principal rules were published in the Gazette of India Part II, section 3, sub-section (i) vide G.S.R. 432 dated the 18th January, 1956 and subsequently amended vide the following notifications:-

Serial Number	Notification Number	Notification Date
1.	SRO 2535	1.11.1956
2.	SRO 3135	21.12.1956
3.	SRO 237	19.1.1957
4.	SRO 2105	29.1.1957
5.	SRO 3038	28.9.1957
6.	SRO 3867	7.12.1957
7.	GSR 48	22.2.1958
8.	GSR 723	23.8.1958
9.	GSR 750	30.8.1958
10.	GSR 1026	1.11.1958
11.	GSR 14	3.1.1959
12.	GSR 548	9.5.1959
13.	GSR 1140	17.10.1959
14.	GSR 1224	7.11.1959
15.	GSR 1364	12.12.1959
16.	GSR 220	27.2.1960
17.	GSR 595	28.5.1960
18.	GSR 195	18.2.1961
19.	GSR 814	24.6.1961
20.	GSR 1105	9.9.1961
21.	GSR 1408	25.11.1961
22.	GSR 653	12.5.1962
23.	GSR 344	2.3.1963
24.	GSR 628	13.4.1963
25.	GSR 97	16.1.1965
26.	GSR 822	12.6.1965

27.	GSR 1570	30.10.1965
28.	GSR 368	19.3.1966
29.	GSR 421	18.3.1966
30.	GSR 499	9.4.1966
31.	GSR 743	21.5.1966
32.	GSR 847	4.6.1966
33.	GSR 1266	13.8.1966
34.	GSR 130	20.1.1968
35.	GSR 667	30.6.1973
36.	GSR 327(E)	10.6.1975
37.	GSR 414(E)	16.7.1975
38.	GSR 2596	1.11.1975
39.	GSR 2828	13.12.1975
40.	GSR 154	31.1.1976
41.	GSR 248(E)	24.3.1976
42.	GSR 627	14.5.1977
43.	GSR 24(E)	9.1.1979
44.	GSR 1256	6.10.1979
45.	GSR 555(E)	4.9.1982
46.	GSR 479(E)	22.4.1988
47.	GSR 694(E)	10.6.1988
48.	GSR 782(E)	13.7.1988
49.	GSR 908(E)	7.9.1988
50.	GSR 1032(E)	26.10.1988
51.	GSR 449 (E)	17.4.1989
52.	GSR 510(E)	24.5.1990
53.	GSR 795(E)	18.9.1990
54.	GSR 289(E)	31.5.1991
55.	GSR 614(E)	3.10.1991
56.	GSR 754(E)	26.12.1991
57.	GSR 312(E)	6.3.1992
58.	GSR 353(E)	26.3.1992
59.	GSR 484(E)	11.5.1992
60.	GSR 581 (E)	27.8.1993
61.	GSR 621 (E)	24.9.1993
62.	GSR 286(E)	1.3.1994
63.	GSR 598(E)	28.7.1994
64.	GSR 697(E)	20.9.1994

65.	GSR 283(E)	21.3.1995
66.	GSR 424(E)	26.5.1995
67.	GSR 251(E)	21.6.1996
68.	GSR 97(E)	28.2.1997
69.	GSR 126(E)	1.3.1997
70.	GSR 16(E)	6.1.1999
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79.	GSR 35(E)	24.01.2001
80.	GSR 51(E)	31.01.2001
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92	GSR 788(E)	14-11-2008
93	GSR 824 (E)	28-11-2008
94	GSR 835(E)	04-12-2008